

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

OA No.251/93

Mohd. Anzar
PWI(LR) Dhanu Road;
Western Railway;
Bombay Division
C/o. G S Walia
Advocate
16 Maharashtra Bhavan;
Bora Masjid Street
Behind Handloom House
Fort; Bombay 1

Applicant

V/s

Union of India through
General Manager
Western Railway
Churchgate, Bombay 20 & 2 ors.

Respondents

Coram: Hon. Shri Justice M S Deshpande, Vice Chairman
Hon. Ms. Usha Savara, Member (A)

APPEARANCE:

G S Walia
Counsel
for the applicant

Mr. N K Srinivasan
Counsel
for the respondents

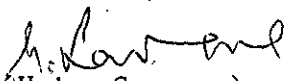
ORAL JUDGMENT:
(Per: M S Deshpande, Vice Chairman)

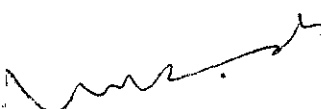
DATED: 11.6.93

Shri Srinivasan, counsel, for the respondents states that payment for the period from 11.6.1987 to 27.11.1992 is being made. In view of this submission,

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the applicant cannot have any grievance. The Original Application is accordingly dismissed. The payment should be made within a period of one month from to-day.


(Usha Savara)
Member(A)


(M.S. Deshpande)
Vice Chairman